

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. Rev. No. 404 of 2020

Anand Sarraf @ Anand Saraff Petitioner
Versus
The State of Jharkhand & Anr. Opp. Parties

CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioners : Mr. Nikhil Ranjan, Adv.
For the State : Mrs. Nehala Sharmin, APP
For the O.P. No.2 : Mr. Pradeep Kumar, Adv.

The matter was taken up through Video Conferencing. Learned counsel for the parties had no objections with it and submitted that the audio and video qualities are good.

I.A. No.4705 of 2021

05/07.09.2021: This interlocutory application has been filed by the petitioner under Rule 159 of the Jharkhand High Court Rules for exemption from surrender in the present case.

It has been submitted that the petitioner has been convicted for the offence under Section 138 of N.I. Act, which is compoundable in nature. It has been submitted that both the parties have settled the dispute outside the court and the money transaction has taken place and as such, it may be compounded.

The compromise has been brought on record in the present interlocutory application. Both the parties have agreed that the matter may be referred to Lok Adalat for settlement.

In view of the above submission, the matter is referred to National Lok Adalat scheduled to be held on 11.09.2021.

This interlocutory application is allowed and disposed of.

(Rajesh Kumar, J.)